

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 269 OF 2018

Dated: 19th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

International Power Corporation Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayan M.G.
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli
Mr. Mayank Kshirsagar for R-2

ORDER

Admit.

The learned counsel, Mr. Balaji Srinivasan, appearing for second Respondent prays for four week's time to enable him to file reply in this matter. The learned counsel, Mr. Anantha Narayan M.G. appearing for the Appellant also prays for four week's time thereafter to file rejoinder to the reply to be filed by the learned counsel for the second Respondent.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for second Respondent is permitted to file reply in this matter by 17.12.2018, after duly serving copy to the learned counsel for the Appellant. Thereafter, learned counsel appearing for the Appellant also permitted to file rejoinder to the reply to be filed by the learned counsel for the second Respondent by 11.01.2018, after duly serving copy to the learned counsel for the appearing Respondent.

List the matter on **14.01.2019** as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member